

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FARMECH FOODS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FARMECH FOODS LIMITED
2.	Date of incorporation of corporate debtor	03/07/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403UP2012PLC051294
5.	Address of the registered office and principal office (if any) of corporate debtor	A-13, Ramnath Colony Civil Lines Rampur UP 244901
6.	Insolvency commencement date in respect of corporate debtor	04/02/2020 (Order received from NCLT via email on 04/02/2020 at 18:12 hours)
7.	Estimated date of closure of insolvency resolution process	02/08/2020 (i.e. 180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemi Gupta, Registration No. IBBI/IPA002/IP-N00147/2017-18/10383
9.	Address and e-mail of the interim resolution professional, as registered with the Board	24, Medi Center, Opp. Eves Petrol Pump, Hapur Road, Meerut (U.P.)- 250002 hemigupta@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-84, Takshila Colony, Garh Road, Near Medical College, Near K L International School, Meerut (U.P.) - 250004 hemiguptairp@outlook.com
11.	Last date for submission of claims	18/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Web link: https://www.ibbi.gov.in/home/downloads (B) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad has ordered the commencement of a corporate insolvency resolution process of the FARMECH FOODS LIMITED on 04/02/2020.

The creditors of **FARMECH FOODS LIMITED** are hereby called upon to submit their claims with proof on or before **18/02/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific following Forms:

- **Forms B-** for claims by the operational creditors except workmen and Employees,
- **Form-C-** for claims by the financial creditors,
- **Form CA-** for claims by financial creditors in a class,
- **Form D-** for claims by the workmen and employees,
- **Form E-** for claims by the authorized representatives of workmen and employees,
- **Form F-** for claims by creditors (other than Financial Creditors and Operational Creditors of the Corporate Debtor)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : **Hemi Gupta**

IBBI/IPA002/IP-N00147/2017-18/10383

Date: 05/02/2020

Place: Meerut